

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 2 Bills, 1982, which was passed by the Lok Sabha at its sitting held on the 17th March, 1982 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.32 hrs.

COMMITTEE ON THE WELFARE OF  
SCHEDULED CASTES AND  
SCHEDULED TRIBES

Sixteenth and Seventeenth Reports

SHRI R. R. BHOLE (Bombay South Central): Sir, I beg to present the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

(i) Sixteenth Report on Action Taken by Government on the recommendations contained in the Ninth Report of the Committee on the Ministry of Shipping and Transport (Transport Wing)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Hindustan Shipyard Limited.

(ii) Seventeenth Report on Action Taken by Government on the recommendations contained in the Eleventh Report of the Committee on the Ministry of Railways (Railway Board)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in South Central Railway and award of petty contracts, parcel booking agencies and out agencies to Scheduled Castes and Scheduled Tribes in South Central Railway.

ESTIMATES COMMITTEE

Twenty-third Report

SHRI S. B. P. PATTABHI RAMA RAO (Rajahmundry): Sir, I beg to

present the Twenty-third Report (Hindi and English versions) of the Estimates Committee on the Ministry of Commerce—Export Promotion.

12.33 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

Thirty-second Report

SHRI BANSI LAL (Bhiwani): Sir, I beg to present the Thirty-second Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Nineteenth Report of the Committee on Electronics Corporation of India Limited (Department of Atomic Energy).

CALLING ATTENTION TO MATTER  
OF URGENT PUBLIC IMPORTANCE

Reported leakage of several question papers of Class XII examination of All India Central Board of Secondary Education.

SHRI EDUARDO FALEIRO (Mormugao): Sir, I call the attention of the hon. Minister of Education to the following matter of urgent public importance and I request that she may make a statement thereon:—

"Reported leakage of several question papers of Class XII examination of the All India Central Board of Secondary Education and action taken by the Government in the matter."

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): There have been a number of complaints about leakage of question papers in the All India Senior School Certificate Examination conducted by the Central Board of Secondary Education. Some of these complaints had appeared in the Press also. Reacting promptly to the complaints directly received by it, the Board initiated action in time to check whether there was leakage of